

Central Administrative Tribunal, Principal Bench

Original Application No.1983 of 2003
M.A.No.1704/2003

New Delhi, this the 12th day of August, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

1. Shri Vir Chand
S/o Shri Surjan Ram,
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.
2. Shri Balbir Singh
S/o Shri Gind Singh
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.
3. Shri Mehar Chand
S/o Shri Hari Singh
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.
4. Shri Dharam Vir
S/o Shri Dhali Ram,
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.
5. Shri Satpal
S/o Shri Banwari,
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.
6. Shri Sahib Singh
S/o Shri Gandhalal
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.

7. Shri Om Prakash,
S/o Shri Hari Chand
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.

8. Shri Brij Kishore,
S/o Shri Sardari Lal,
Working as Khalasi
under Sr.Section Engineer
(ACC & Rajdhani)
Northern Railway,
Hazrat Nizammuddin,
New Delhi.

.... Applicants

(By Advocate: Shri S.K. Sawhney)

Versus

1. Union of India through
The General Manager
Northern Railway,
Baroda House, New Delhi

2. Divisional Railway Manager,
Northern Railway
D.R.M. Office, Chelmsford Road,
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 1704/2003

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

O.A. 1983/2003

By virtue of the present application, the applicants pray that their seniority should be fixed after giving them the benefit of their entire casual labour service. In this regard, they rely upon a decision of this Tribunal rendered in O.A.2638/2000 dated 17.7.2001,

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contending that in pursuance thereto, the order was passed giving benefit copy of which is Annexure A-2. Applicants have submitted a representation dated 14.2.2002 copy of which is Annexure A-3 for extension of the same benefits. No decision thereon has still been taken.

2. It is directed that respondent no.2 (Divisional Railway Manager, Northern Railway, New Delhi) would consider the aforesaid representation and pass a speaking order preferably within four months of the receipt of the certified copy of the present order which should be communicated to the applicants. O.A. is disposed of.

S.K.Naik
(S.K. Naik)

Member (A).

V.S. Aggarwal
(V.S. Aggarwal)

Chairman

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